

किसान बीमा योजना

3719. श्री दिलीप सिंह मूरिया : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार किसान बीमा योजना आरम्भ करने सम्बन्धी किसी प्रस्ताव पर विचार कर रही है ; और

(ख) यदि हां, तो यह योजना कब से कार्यान्वित की जायेगी और तत्संबंधी अन्य ब्यौर क्या है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुष्करी) : (क) जी, नहीं ।

(ख) यह सवाल पैदा ही नहीं होता ।

Additional Central Assistance to States which have Managed their Finances well

3720. SHRI V.S. VIJAYARAGHAVAN : Will the Minister of FINANCE be pleased to state:

(a) whether Government have worked out any scheme to provide additional Central assistance to States which have managed their finance well; and

(b) if so, the details of assistance being provided and the details of the beneficiaries ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) The Government of India will shortly be taking a decision regarding the details of scheme to provide additional assistance to those States who have managed their finances well.

(b) Does not arise

Recovery of Outstanding Bank Amount from Defaulting Tea Estates in Assam and Tripura

3721. SHRI GHUFRAN AZAM : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 809 on 27th July, 1984 regarding financing of tea estates in Assam and Tripura be United Commercial Bank and state :

(a) the further follow-up action taken by the bank to recover its outstanding amounts from each of the defaulting tea estates and how many legal proceedings have been started for such recovery;

(b) whether some of these estates owners have started selling teas without giving credit to their bank accounts of all those hypothecated teas; and

(c) if so, the facts thereof and steps proposed to be taken to ensure that the sale proceeds are collected by the bank to reduce the amount of outstanding even through courts attachment orders wherever found necessary to safeguard public money ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) In terms of Section 13 (1) of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and the customs and usages prevalent amongst bankers, information relating to the individual constituents of the banks cannot be disclosed. Follow-up action to recover the bank's outstanding amounts is being taken and in a few cases legal action is also being contemplated.

Evasion of Excise Duty by M/s Bengal Lamps Ltd.

3722. SHRIMATI PRAMILA DANDAVATE : Will the Minister of FINANCE be pleased to state;

(a) whether attention of Government has been drawn to newsitem appeared in the